

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF EX-SERVICEMEN WELFARE
LOK SABHA

UNSTARRED QUESTION NO.2611
TO BE ANSWERED ON THE 3RD JANUARY, 2018

FAMILY PENSION TO DIVORCED DAUGHTERS

2611. SHRI P. NAGARAJAN:

Will the Minister of DEFENCE j{k k ea=h
be pleased to state:

- (a) whether the Government proposes to announce new guidelines stating that divorced daughters of military personnel are eligible to receive family pension even if the divorce comes through after the death of the parents and if so, the details thereof;
- (b) the other terms and conditions laid down to receive family pension by the divorced daughters of military personnel;
- (c) whether the Government has received any requests from divorced daughters of military personnel to sanction family pension and if so, the details thereof; and
- (d) the amount / family pension likely to be granted under this new guideline?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

रक्षा रण्य मंत्री

(डा. सुभाष भामरे)

(a) & (b): There is no such proposal. However, vide Ministry of Defence letter dated 17.11.2017, divorced daughter is now eligible for ordinary family pension for life subject to fulfilment of the following conditions:-

- (i) **When widow / widower of Defence personnel and eligible children below 25 years of age have ceased to be eligible to receive family pension and there is no disabled child to receive family pension;**

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(ii) Divorced daughter was dependent on defence personnel / pensioner or his / her spouse i.e. if decree of divorce had been issued by the competent court during life time of at least one of the parents or even the divorce proceedings had been filed in a competent court during the life time of the personnel / pensioner or his / her spouse but the divorce took place after their death.

(iii) She is not earning equal to or more than the sum of minimum family pension and dearness relief thereon.

(c) As and when received, requests from divorced daughters for grant of family pension are replied in accordance with the existing policy.

(d) Since there is no proposal for new guidelines to receive family pension even if the divorce comes through after the death of the parents, the question does not arise.
